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(c) For the cities of Calcutta and Madras a rail based mass transport system is under construction by the Ministry of Railways. Similarly the Bombay Urban Transport Project-II has a Suburban Rail Project compact which is to be implementcd by Railways with the project cost being shared between Ministry of Railways and Government of Maharashtra. For Bangalore

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to Questions

a Feasibility Study is being got conducted by the Government of Karnataka which would recommend the type of MRTS suitable for the city.

(d) to (f) A Feasibility Study was got conducted by M/s, RITES which recommended introduction of a Mass Rapid<sup>\*</sup> Transport System as follows :---

- Underground Metro 27.0 kms.
  Surface Rail . . 140.0 kms.
- 3. Dedicated Busway . 17.5 kms.

TOTAL : 184.5 kms.

The total cost of the project at 1992-93 prices is Rs. 7500 crores approximately. The proposals relating to financial package & institutional mechanisms for implementing the project have been formulated but no final decision on the Project has been taken so far.

## Improvement of Horticulture Activities by CPWD in Delhi

3519. PROF. VIJAY KUMAR MAL-HOTRA : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether horticulturally common Delhi, has been neglected in comparison to the Delhi of VVIPs and VIPs ;

(b) if so, the reasons thereof;

(c) the steps taken or proposed to be taken to tmprove the horticulture activities by the CPWD to combat the rising pollution in Delhi;

(d) whether the grass in the lawns/ open space/parks is neither being grown nor is the same being cut at intervals;

(e) whether the hedges are also neither being planted/grown nor are being trimmed wherever in existence; and

(f) if so, the reasons thereof and the steps taken to improve the existing state of affairs?

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THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOP-MENT (SHRI P. K. THUNGON) : (a) Horticulturally common Delhi has not been neglected in so far as the Central P.W.D. is concerned.

(b) Does not arise in view of reply to part (a) above.

(c) With a view to improving the environmental conditions, the Central P.W.D. is carrying out tree/shrubs plantation programme every year in various areas under its jurisdiction.

(d) and (e) No, Sir. It has been reported by the CPWD that grass is cut and watered at regular intervals and the lawns are maintained properly. Similarly, hedges are regolarly triamed, hedges are planted in gaps between hedges wherever necessary.

(f) All efforts are made by the **CPWD** to maintain the lawns, parks and open spaces to a desired standard.

Freezing New Construction in New Delhi Area

3520. SHRI INDER KUMAR GUJ-RAL : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether Governments attention has been drawn to the write-up in the Times of India dated 11th February, 1994 regarding soggestions made by the PHD

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chambér if Commerce regarding freezing of all new constructions in New Delhi area ; and

(b) if so, what is Government's reaction thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELC MENT (SHRI P. K. THUNGON) : (a) No such write up is found in the "Times of India" of the 11th February, 1994. However, Government is aware of the PHD Chamber of Commerce's views appearing in the "Indian Express" of the 11th February, 1994.

(b) It would be premature for the Government to react to the PHD Chamber's view at this stage, since objections and suggestions from the public have been invited for the draft development control norms of Lutyen's Bungalow Zone in Delhi. In keeping with the provisions of the Delhi Development Act, 1957, a final view can be taken only once all such objections and suggestions have been received and considered.

## दिल्ली विकास प्राधिकरण को भूमि के अति-क्रमण के संबंध में सर्वेक्षण

3521. श्री ईश दत्त यादवः क्या गहरी विकास मंत्री यह बताने की कुपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली विकास प्राधिकरण ने, इसके स्वामित्व की भूमि के वतिकमण के संबंध में कोई सर्वेक्षण नहीं किया है;

(ख) यदि हां. तो इसके क्या कारण ह; म्रोर

(ग) उस पर सरकार की प्रतिक्रिया क्या है ?

शहरी विकास मंत्रालय में राज्य मंत्री (श्रो षी०के० युंगनः (क) और (ख) दिल्ली विकास प्राधिकरण के अनुसार इसकी स्वामित्व वाली भमि पर अवैध कब्जे के संबंध में कोई विस्तृत सर्वेक्षण नहीं कराया गया है। तथापि, नजूल-II की लगभग 1300 एकड़ भूमि अतिकमणाधीन होने की सूचना है। अतिकमण एक निरंतर होने वाली समस्या है और अतिकमण हटाना भी एक सतत प्रक्रिया है। गत पांच वर्षों के दौरान डी० डी० ए० ढारा हटाए गए अवैध निर्माणों की संख्या और इस कार्यवाही से मुक्त कराई गयी भूमि इस प्रकार है :---

to Questions

वर्ष	<i>हरः</i> ्गगये मुक्त कराई ∵र्वध निर्माण्ते गई भूमि की सख्या	
1983-89	6731	47.75 एकड्
1989-90	10177	219.93 एकड़
1990-91	6304	236.42 एकड्
1991-92	4763	261.50 एकड़
1992-93	4058	284.40 एकड़

(ग) सरकारी भूमि पर अतिक्रमण न होने देने के लिए भुस्वामित्व याली एजेंसियों को समय समय पर निर्देण दिए जाते हैं। संक्षेप में ये नियम इस प्रकार हैं '---

 निगरानी को सुदढ़ किया जाना चाहिए और खाली भूमि की कड़ी चौकसी की जानी चाहिए । ढिलाई/सांठ-गांठ/ तत्काल रिपोट न करने जैसी घटनाओं को रोकने के लिए उत्तरदायी तन्न बनाया जाना चाहिए ।

2. पुलिस से सामयिक सहायता ली जानी चाहिए और अतिकमण का पता चलते ही इसे प्रारंभिंक अवस्था में ही हटा देना चाहिए।

3. विद्यमान झुग्गी-झोंपड़ी समूहों के आमपास की रिक्त भूमि की, ऐसी अुग्गी समूहों के साथ वाली भुमि पर विस्तार